

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 634 of 2020**

**IN THE MATTER OF:**

**RNY Healthcare Services Pvt. Ltd.**

**...Appellant**

**Versus**

**Bourn Hall International India Pvt. Ltd. & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Rakesh Kumar, Mr. Parmandand Yadav, Ms. Preeti Kashyap and Mr. Ankit Sharma, Advocates.**

**For Respondent: Mr. Gautam Singh, Advocate for Respondent Nos. 1 & 2.**

**ORDER**  
**(Virtual Mode)**

**16.02.2021** On 21.01.2021 Learned Counsel for the Appellant was present and nobody was present on behalf of Respondent No. 3. Although, notice have been validly served upon him. Learned Counsel for the Appellant has filed Affidavit showing service of notice on Respondent No. 3.

Learned Counsel for the Appellant is directed to take steps by 22.02.2021 for substituted notice to Respondent No. 3 i.e. Mr. Gautam Chhabra, Director of the Company, Bourn Hall International India Pvt. Ltd. R/o S-60 Phase- I LIG Flats. Qutub Enclave New delhi-110016 by Publication through Daily News Paper, under Order 5 Rule 20 of CPC and produce one copy of News Paper to be kept on record.

List the Appeal 'For Admission (After Notice)' on **23<sup>rd</sup> March, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**